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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1373 OF 1994.

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DATE OF DECISION: JUNE 05, 1995.

Namdeo V. Darkunde, Petitioner

Shri S. S. Karkera, Advocate for the Petitioners

Versus

Union Of India & Others, Respondent

Shri R. K. Shetty, Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B. S. Hegde, Member (J).

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1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?


(B. S. HEGDE)
MEMBER (J).

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

ORIGINAL APPLICATION NO. : 1373 OF 1994.

Namdeo V. Darkunde

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Applicant

Versus

Union Of India & Others

...

Respondents.

CORAM :

Hon'ble Shri B. S. Hegde, Member (J).

APPEARANCE :

1. Shri S. S. Karkera,
Counsel for the applicant.
2. Shri R. K. Shetty,
Counsel for the respondents.

ORAL JUDGEMENT

DATED : 05.06.1995.

¶ Per. : Shri B. S. Hegde, Member (J) ¶

1. The Learned Counsel for the Respondents, Shri R. K. Shetty submits that in view of the Supreme Court decision in Union Of India V/s. G. Vasudevan Pillay, the application becomes infructuous and the same is required to be dismissed, as the Supreme Court has held that denial of Dearness Relief on pension/family pension ⁱⁿ case of those ex-servicemen who got re-employment or whose dependents got employment is legal and just. The Learned Counsel for the applicant states that as against the decision of the Supreme Court, some of the applicants have filed an R.P. which is pending consideration by the Supreme Court.

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2. In the circumstances, in case the R.P. is considered and the order passed earlier is modified, liberty to the applicant to file a fresh application, otherwise the application stands dismissed. Interim Order already passed stands vacated.


(B. S. HEGDE)

MEMBER (J).

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